

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 310 of 2020

IN THE MATTER OF:

**Kapil Sharma,
Shareholder of Archon Powerinfra India
(Formerly Known as SKP Buildcon Pvt. Ltd.)**

...Appellant

Versus

Manish Kumar Bhagat & Ors.

...Respondents

Present:

**For Appellant : Mr. P. Nagesh, Mr. Harshal Kumar, Mr. Shivam
Wadhwa and Ms. Sneha Siddharth, Advocates**

For Respondent : None

ORDER

20.02.2020 Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by **12th March, 2020**.

Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provide an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

pks/nn